

MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SANTOSH KUMAR GANGWAR): Mr. Deputy Speaker, Sir, what hon. Mulayam Singhji has said cannot be replied right now. I will tell the Minister concerned about this.

KUNWAR AKHILESH SINGH (Maharajganj, U.P.): Mr. Deputy Speaker, Sir, now I am raising a point of order. Yesterday you had given a ruling on my adjournment motion from this chair only that ... *(Interruptions)*.

MR. DEPUTY SPEAKER: Let bygones be bygones. Now, what do you want to say right now?

KUNWAR AKHILESH SINGH: Sir, I was not given the opportunity yesterday and even today I am not being given the opportunity ... *(Interruptions)*.

MR. DEPUTY SPEAKER: I have given an opportunity to your leader.

15.46 hrs.

(ii) Re: Need for speedy investigation into Madhumita Shukla murder case.

KUNWAR AKHILESH SINGH (Maharajganj, U.P.): Sir, that was a different issue and this is a separate issue. A young poetess Madhumita Shukla was murdered in broad day light in Lucknow the Capital city of Uttar Pradesh in the Parliamentary constituency of the Prime Minister. The case was investigated by police first and when newspapers and electronic media reported the issue ... *(Interruptions)*. The matter was handed over to CB CID first and then given to CBI.

[English]

MR. DEPUTY SPEAKER: I will not give you permission to raise this matter.

[Translation]

This is a matter of law and order which is a State subject.

[English]

I will not allow you. No, no nothing doing.

[Translation]

KUNWAR AKHILESH SINGH: Mr. Deputy Speaker, Sir, efforts are being made to save the killers. We have the facts. ... *(Interruptions)*.

[English]

MR. DEPUTY-SPEAKER: I will not allow this matter to be raised because this is purely a State subject. A State subject cannot be taken up here. This is not the time also. This is no 'Zero Hour'.

[Translation]

KUNWAR AKHILESH SINGH: Sir, this is a serious matter. CBI investigation is being influenced ... *(Interruptions)*.

15.49 hrs.

(At this stage, Kunwar Akhilesh Singh and Shri C.N. Singh came and stood on the floor near the Table.)

MR. DEPUTY SPEAKER: You are repeating the point which you states yesterday when the Speaker was in the Chair.

... *(Interruptions)* . . .

MR. DEPUTY SPEAKER: You are a senior Member. Please do not behave like this.

... *(Interruptions)*

MR. DEPUTY SPEAKER: I have heard you. I heard your leader also. I heard Shri Ramji Lalji, I have heard all of you. And the hon. Minister has responded to that also yet you are behaving in this manner. It is not a good thing.

... *(Interruptions)*

[English]

MR. DEPUTY SPEAKER: Nothing will go on record.

... *(Interruptions)**

[Translation]

MR. DEPUTY-SPEAKER: Nothing will go on record.

... *(Interruptions)**

MR. DEPUTY SPEAKER: If you want to say something. Please go to your seat and speak from there.

*Not recorded.

15.50 hrs.

(At this stage Kunwar Akhilesh Singh and some other Hon'ble Members went back to their seats)

KUNWAR AKHILESH SINGH: Mr. Deputy Speaker, Sir, with due respect I submit that CBI probe into murder case of the young poetess Madhumita Shukla is being influenced. I ask the Government through this House that a White Paper should be brought out on CBI probe into Madhumita Shukla case so that people came to know about the culprits. This is a serious matter. Not once but electronic media have constantly been reveal the facts, when media exerted pressure ... *(Interruptions)*.

MR. DEPUTY SPEAKER: Both of you please sit down. I will give my ruling now.

SHRI C.N. SINGH: Mr. Deputy Speaker, Sir, I am on a point of order.

MR. DEPUTY SPEAKER: What is your point of order? You have not gone there by following any order. Akhileshji the matter you have raised is a State subject as it is regarding law and order situation there.

... *(Interruptions)*

SHRI RAMJI LAL SUMAN: Mr. Deputy Speaker, Sir, it is a very serious matter. Government of India orders CBI inquiry. CBI is being influenced. ... *(Interruptions)*

MR. DEPUTY SPEAKER: CBI inquiry is ordered only on the request of State Government.

KUNWAR AKHILESH SINGH: Reports have been published in this regard, in the newspapers.

MR. DEPUTY SPEAKER: But CBI inquiry has been ordered only on the request of State Government.

SHRI RAMJI LAL SUMAN: But CBI inquiry is being influenced.

MR. DEPUTY-SPEAKER: You need not raise this subject which relates to a state. Ramji Lalji, you are the leader, control your Members.

[English]

On its own also, they can do it. Please do not disturb now. I have heard you fully. Please cooperate with me.

If you do not want to conduct the House, Let us adjourn the House and go.

... *(Interruptions)*

[Translation]

DR. RAGHUVANSH PRASAD SINGH (*Vaishali*): Mr. Deputy Speaker, Sir, Government are not ready to listen, CBI inquiry is being influenced.

SHRI C.N. SINGH: Mr. Deputy Speaker, Sir, hon'ble Home Minister is influencing the CBI.

SHRI RAMJI LAL SUMAN: The CBI is being misused.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): Mr. Deputy Speaker, Sir, as you said that this matter pertains to a state subject, but this matter has already been inquired by the CBI. The inquiry by CBI proves that. ... *(Interruptions)*

MR. DEPUTY SPEAKER: CBI inquiry is sometimes requested. In several cases, it so happens that.

[English]

On every case, the Minister may not reply here. How can it be possible also?

[Translation]

SHRI I.D. SWAMI: It proves that CBI has investigated into the matter. They want impartial investigation. Since the CBI does not work under Home Ministry, I will convey their sentiments to the officers and the Ministry concerned so that they can impart information about its status report. But hon'ble Member is seeking a white paper on the inquiry report of the CBI, which is strange. It has never happened that a white paper has been issued by the Government on CBI inquiry. Action will be initiated by the Government only after receipt of full inquiry report of the CBI. ... *(Interruptions)*

[English]

MR. DEPUTY SPEAKER: I have to take serious action against you, if you do not behave properly. I know how to tackle you. I have heard you enough.

... *(Interruptions)*

SHRI C.N. SINGH: I am on a point of order.

MR. DEPUTY SPEAKER: What is your point of order.

[Translation]

SHRI C.N. SINGH: Can I not raise point of order? Will you not hear me? Why are you angry?

MR. DEPUTY SPEAKER: Please quote the rule.

... *(Interruptions)*

SHRI C.N. SINGH: Mr. Deputy Speaker, Sir, this morning I had given a notice of adjournment motion to the hon'ble Speaker. Hon'ble Speaker had given his ruling on it. ... *(Interruptions)*

MR. DEPUTY SPEAKER: I know how to deal with you.

SHRI C.N. SINGH: Mr. Deputy Speaker, Sir, please listen to me and don't get angry. It was a very serious issue.

[English]

MR. DEPUTY SPEAKER: Please sit down. There is a limit for everything.

... *(Interruptions)*

[Translation]

SHRI C.N. SINGH: I had given a notice of adjournment motion to hon'ble Speaker this morning. ... *(Interruptions)* I am on a point of order.

MR. DEPUTY SPEAKER: Please give me the rule book and tell me under which rule you are on point of order.

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRAHLAD SINGH PATEL): Mr. Deputy Speaker, Sir, please ask him under which rule he is on a point of order. This is not a good convention. ... *(Interruptions)*

SHRI C.N. SINGH: I am giving you the rule book. I had given notice of adjournment motion this morning to hon'ble Speaker.

MR. DEPUTY SPEAKER: Please tell me about the exact rule. Please show me the rule book.

... *(Interruptions)*

MR. DEPUTY SPEAKER: If you do not want to take part in the proceedings of the House, you may go out. Please do not force me to take the extreme step.

SHRI C.N. SINGH: Please listen to me for a minute.

SHRI PRAHLAD SINGH PATEL: Sir, let all this be expunged from the record.

15.56 hrs.

**MOTION RE: THIRTY-SIXTH REPORT OF
COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

[English]

SHRI DENZIL B. ATKINSON (Nominated): Sir, I beg to move the following:

"That this House do agree with the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th August, 2003."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th August, 2003."

The motion was adopted.

[English]

MR. DEPUTY-SPEAKER: Now, we will take up Private Members' Legislative Business.

Bills for introduction.

15.57 hrs.

CONSTITUTION (AMENDMENT) BILL*
(Insertion of new article 356a, etc.)

[English]

DR. NITISH SENGUPTA (Contai): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.